GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 57 ANSWERED ON 2ND FEBRUARY, 2023

COMPENSATION TO ROAD ACCIDENT VICTIMS

57. SHRI A. GANESHAMURTHI: SHRI A. RAJA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सडक परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the number of road accidents along with the number of people died/injured in the country as a result thereof along with reasons therefor during the last five years, State-wise;
- (b) the compensation paid to the victims and their families and the parameters/guidelines adopted for the purpose;
- (c) the number of victims whom compensation denied along with the reasons therefor, State-wise; and
- (d) the safety measures being adopted to reduce the number and rate of road accidents?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) As per the data received from police department of all States/UTs, the total number of road accidents, fatalities and injuries in the country during the year 2017 to 2021 is given in the table below:

Year	Total Number of Road Accidents	Total Number of Fatalities	Total Number of People Injured
2017	464910	147913	470975
2018	467044	151417	469418
2019	449002	151113	451361
2020	366138	131714	348279
2021	412432	153972	384448

State/UT wise, information on total number of road accidents, fatalities and injuries in the country during the year 2017 to 2021 is annexed as per Annexure.

Further, road accidents occur due to multiple causes such as over speeding, use of mobile phone, drunken driving/consumption of alcohol and drug, driving on wrong side/ lane indiscipline, jumping red light, non-use of safety devices such as helmets and seat belts, vehicular condition, weather condition, road condition, fault of driver / cyclist/ pedestrian etc.

- (b) & (c) Enabling provisions relating to payment of compensation to victims of road accidents and their families have been given in the Motor Vehicles Act, 1988 under section 161 (Special provisions as to compensation in case of hit and run motor accident) and section 164 (Payment of compensation in case of death or grievous hurt). Ministry vide notification dated 25th February, 2022 has enhanced compensation of victims of Hit and Run motor accidents (from Rs. 12,500 to Rs. 50,000 for grievous hurt and from Rs. 25,000 to Rs. 2,00,000 for death). Further, Ministry has issued notification dated 25 Feb 2022 mandating the procedure for detailed investigation of road accidents, the Detailed Accident Report (DAR) and its reporting, along with timelines for different stakeholders, for faster settlements of claims by the Motor Accident Claim Tribunal (MACT). Claims are filed at Motor Accident Claims Tribunals at State Level. No centralized details with respect to compensation cases paid/denied/pending for compensation is available with the Ministry.
- (d) Ministry has formulated a multi-pronged strategy to address the issue of road safety based on Education, Engineering (both of roads and vehicles), Enforcement and Emergency Care. Accordingly, various initiatives have been taken by the Ministry to reduce the number and rate of road accidents as detailed below:-

(1) Education:

- i. To create effective public awareness about road safety, Ministry undertakes various publicity measures and awareness campaigns through social media, electronic media and print media. Further, Ministry implements a scheme to provide financial assistance to various agencies for administering Road Safety Advocacy.
- ii. Observance of National Road Safety Month/Week every year for spreading awareness and strengthening road safety.
- iii. A Certification Course for Road Safety Auditor has been mandated for technical officers of all road owning agencies under the Ministry up to the level of Superintending Engineer or equivalent.
- iv. To impart driving training, Ministry has been implementing a scheme for setting up of Institute of Driving Training & Research (IDTRs), Regional Driving Training Centres (RDTCs) and Driving Training Centres (DTCs) at state/district level across the Country.
- (2) Engineering (both of Roads and vehicles)

2.1. Road engineering:

- i. Road safety has been made an integral part of road design at planning stage. Road Safety Audit (RSA) of all highway projects has been made mandatory at all stages.
- ii. Road Safety Audit (RSA) of all National Highways (NHs) has been made mandatory through third party auditors/ experts at all stages i.e. design, construction, operation and maintenance etc.
- iii. High priority to identification and rectification of black spots /accident spots on National Highways.
- iv. Road Safety Officer (RSO) has been designated at each Regional Office of road owning agencies under the Ministry to look after RSA, blackspot rectification and other road safety related works.
- v. Five stretches of NH having higher number of accidents/blackspots are being developed as Model Safe roads under each regional office of all road owning agencies under the Ministry.
- vi. Five project stretches under construction are being developed as Model Safe Construction Zones under each regional office of all road owning agencies under the Ministry.
- vii. The electronic Detailed Accident Report (e-DAR) Project has been initiated to establish to a central repository for reporting, management and analysis of road accidents data across the Country.
- viii. Ministry and IRC has issued various codes and guidelines, time to time, to implement various road safety measures so as to minimize accidents on National Highways.

2.2 Vehicle engineering:

- i. The Ministry has notified regarding mandatory provision of an airbag for the passenger seated on the front seat of a vehicle, next to the driver.
- ii. This Ministry, vide notification dated 15th February, 2022 has prescribed norms related to safety measures for children below four years of age, riding or being carried on a motor cycle. Further, it specifies use of a safety harness, crash helmet and restricts speed to 40kmph.
- iii. Ministry has notified the mandatory fitment of following listed safety technologies from 01st July 2019.

For M1 category vehicles:

- a. Seat Belt Reminder (SBR) for driver and co-driver.
- b. Manual Override for central locking system
- c. Over speed warning system.

For all M and N category vehicles:

a. Reverse Parking Alert System

- iv. The Ministry has mandated Anti-Lock Braking System (ABS) for certain classes of L [Motor vehicle with less than four wheels and includes a Quadricycle], M [Motor vehicles with at least four wheels used for carrying passengers] and N [Motor vehicles with at least four wheels used for carrying goods which may also carry persons in addition to goods, subject to conditions stipulated in BIS standards] categories.
- v. This Ministry has mandated approval of vehicles for protection of occupants in the event of an Offset Frontal Collision, for requirements for behavior of steering mechanism of the vehicle in a Head-on collision, Protection of Occupants in the event of Lateral Collision and for approval of vehicles with regard to protection of pedestrians and other vulnerable road users in the event of a collision with a motor vehicle.
- vi. The Ministry has mandated speed limiting function/speed limiting device in all transport vehicles, except for two wheelers, three wheelers, quadricycles, fire tenders, ambulances and police vehicles.
- vii. This Ministry has mandated compliance of the fully built buses (with a seating capacity of 22 passengers or above, excluding driver), manufactured on and after 1st April 2019, with the requirements of Fire Detection, Alarm and Suppression system. Further, compliance of type III buses of category M3 and school buses with fire alarm and protection system in occupant compartment has also been mandated, on and after 26th January 2023.
- viii. The Ministry has prescribed the format in which vehicle manufacturers issue the Road Worthiness Certification for registering motor vehicles.
- ix. Scheme for setting up one model Inspection & Certification Centre in each State/UT with Central assistance for testing the fitness of vehicles through an automated system.
- x. Ministry vide Notifications dated 23rd September, 2021 and 31st October, 2022 published the rules for recognition, regulation and control of Automated Testing Stations.
- xi. Notification vide GSR 272(E) dated 05th April. 2022, provides for mandatory fitness of vehicles only through an Automated Testing Stations. It mandates the fitness check of Heavy Goods Vehicles/Heavy Passenger Motor Vehicles only through automated testing stations with effect from 01st April 2023 onwards, and for Medium Goods Vehicles/Medium Passenger Motor Vehicles and Light Motor vehicles (Transport) with effect from 01st June 2024 onwards.
- xii. Ministry has formulated the Vehicle Scrapping Policy based on incentives/dis-incentives and for creating an ecosystem to phase out older, unfit polluting vehicles

(3) Enforcement:

- i. The Motor Vehicles (Amendment) Act, 2019 as stands implemented provides for strict penalties for ensuring compliance and enhancing deterrence for violation of traffic rules and strict enforcement through use of technology.
- ii. Ministry has issued notification G.S.R. 575(E) dated 11th August, 2021 for Electronic Monitoring and Enforcement of Road Safety. The rules specify the detailed provisions for placement of electronic enforcement devices (speed camera, closed-circuit television camera, speed gun, body wearable camera, dashboard camera, Automatic Number Plate Recognition (ANPR), weigh in machine (WIM) and any such other technology specified by the State Government).

(4) Emergency care:

- i. Ministry has published rules vide GSR 594(E) dated 29.09.2020 for the protection of Good Samaritan, who in good faith, voluntarily and without expectation of any reward or compensation renders emergency medical or nonmedical care or assistance at the scene of an accident to the victim or transports such victim to the hospital.
- ii. Ministry vide notification dated 25th February, 2022 has enhanced compensation of victims of Hit and Run motor accidents (from Rs. 12,500 to Rs. 50,000 for grievous hurt and from Rs. 25,000 to Rs. 2,00,000 for death).
- iii. The National Highways Authority of India has made provisions for ambulances with paramedical staff/Emergency Medical Technician/Nurse at toll plazas on the completed corridor of National Highways.

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF LOK SABHA UNSTARRED QUESTION NO. 57 FOR ANSWER ON 2ND FEBRUARY, 2023 ASKED BY SHRI A. GANESHAMURTHI AND SHRI A. RAJA REGARDING COMPENSATION TO ROAD ACCIDENT VICTIMS.

State/UT - wise information on total number of road accidents in the country during the years 2017 to 2021.

SI.	States/UTs	State/UT-Wise Total Number of Road					
No.		Accidents during					
		2017	2018	2019	2020	2021	
1	2	3	4	5	6	7	
1	Andhra Pradesh	25727	24475	21992	19509	21556	
2	Arunachal Pradesh	241	277	237	134	283	
3	Assam	7170	8248	8350	6595	7411	
4	Bihar	8855	9600	10007	8639	9553	
5	Chhattisgarh	13563	13864	13899	11656	12375	
6	Goa	3917	3709	3440	2375	2849	
7	Gujarat	19081	18769	17046	13398	15186	
8	Haryana	11258	11238	10944	9431	9933	
9	Himachal Pradesh	3114	3110	2873	2239	2404	
10	Jharkhand	5198	5394	5217	4405	4728	
11	Karnataka	42542	41707	40658	34178	34647	
12	Kerala	38470	40181	41111	27877	33296	
13	Madhya Pradesh	53399	51397	50669	45266	48877	
14	Maharashtra	35853	35717	32925	24971	29477	
15	Manipur	578	601	672	432	366	
16	Meghalaya	675	399	482	214	245	
17	Mizoram	68	53	62	53	69	
18	Nagaland	531	430	358	500	746	
19	Odisha	10855	11262	11064	9817	10983	
20	Punjab	6273	6428	6348	5203	5871	
21	Rajasthan	22112	21743	23480	19114	20951	
22	Sikkim	196	180	162	138	155	
23	Tamil Nadu	65562	63920	57228	45484	55682	
24	Telangana	22484	22230	21570	19172	21315	
25	Tripura	503	552	655	466	479	
26	Uttarakhand	1603	1468	1352	1041	1405	
27	Uttar Pradesh	38783	42568	42572	34243	37729	
28	West Bengal	11631	12705	10158	9180	11937	
29	Andaman & Nicobar Islands	189	254	230	141	115	
30	Chandigarh	342	316	305	159	208	
31	Dadra & Nagar Haveli	67	80	68	100	140	
32	Daman & Diu	79	76	69			
33	Delhi	6673	6515	5610	4178	4720	
34	Jammu & Kashmir	5624	5978	5796	4860	5452	
35	Ladakh	NA	NA	NA	NA	236	
36	Lakshadweep	1	3	1	1	4	
37	Puducherry	1693	1597	1392	969	1049	
	Total	464910	467044	449002	366138	412432	

Note: The data for the years 2017 to 2020 of Tamil Nadu is undergoing revision.

State/UT – wise information on total number of people died in road accidents in the country during the years 2017 to 2021.

SI. No.	States/UTs State/UT-Wise Total Number of peopl in road accidents during					ple died
		2017	2018	2019	2020	2021
1	2	3	4	5	6	7
1	Andhra Pradesh	8060	7556	7984	7039	8186
2	Arunachal Pradesh	110	175	127	73	157
3	Assam	2783	2966	3208	2629	3036
4	Bihar	5554	6729	7205	6699	7660
5	Chhattisgarh	4136	4592	5003	4606	5371
6	Goa	328	262	297	223	226
7	Gujarat	7289	7996	7390	6170	7452
8	Haryana	5120	5118	5057	4507	4706
9	Himachal Pradesh	1203	1208	1146	893	1052
10	Jharkhand	3256	3542	3801	3044	3513
11	Karnataka	10609	10990	10958	9760	10038
12	Kerala	4131	4303	4440	2979	3429
13	Madhya Pradesh	10177	10706	11249	11141	12057
14	Maharashtra	12264	13261	12788	11569	13528
15	Manipur	136	134	156	127	110
16	Meghalaya	182	182	179	144	187
17	Mizoram	60	45	48	42	56
18	Nagaland	41	39	26	53	55
19	Odisha	4790	5315	5333	4738	5081
20	Punjab	4463	4740	4525	3898	4589
21	Rajasthan	10444	10320	10563	9250	10043
22	Sikkim	78	85	73	47	56
23	Tamil Nadu	16157	12216	10525	8059	15384
24	Telangana	6596	6603	6964	6882	7557
25	Tripura	161	213	239	192	194
26	Uttarakhand	942	1047	867	674	820
27	Uttar Pradesh	20124	22256	22655	19149	21227
28	West Bengal	5769	5711	5500	4927	5800
29	Andaman & Nicobar Islands	21	19	20	14	20
30	Chandigarh	107	98	104	53	96
31	Dadra & Nagar Haveli	43	54	49	64	76
32	Daman & Diu	36	35	28		
33	Delhi	1584	1690	1463	1196	1239
34	Jammu & Kashmir	926	984	996	728	774
35	Ladakh	NA	NA	NA	NA	56
36	Lakshadweep	0	1	0	0	1
37	Puducherry	233	226	147	145	140
	Total	147913	151417	151113	131714	153972

Note: The data for the years 2017 to 2020 of Tamil Nadu is undergoing revision.

State/UT – wise information on total number of people injured in road accidents in the country during the years 2017 to 2021.

SI. No.	States/UTs	/UTs State/UT-Wise Total Number of people injured in road accidents during				
		2017	2018	2019	2020	2021
1	2	3	4	5	6	7
1	Andhra Pradesh	27475	23456	24619	19675	21040
2	Arunachal Pradesh	316	323	309	185	347
3	Assam	6163	7375	7473	5269	5763
4	Bihar	6014	6679	7206	7016	7946
5	Chhattisgarh	12550	12715	13090	10505	10683
6	Goa	1922	1549	1448	880	843
7	Gujarat	16802	17467	16258	12002	13690
8	Haryana	10339	10020	9362	7659	8121
9	Himachal Pradesh	5452	5551	4904	3223	3454
10	Jharkhand	3918	3975	3818	3295	3227
11	Karnataka	52961	51562	50447	39492	40754
12	Kerala	42671	45458	46055	30510	36775
13	Madhya Pradesh	57532	54662	52816	46456	48956
14	Maharashtra	32128	31365	28628	19914	23071
15	Manipur	1027	1042	1055	663	504
16	Meghalaya	354	205	222	220	263
17	Mizoram	55	80	56	68	65
18	Nagaland	375	335	246	286	380
19	Odisha	11198	11794	11177	8822	9782
20	Punjab	4218	3384	3812	2904	3072
21	Rajasthan	22071	21547	22979	16769	19344
22	Sikkim	479	370	318	218	244
23	Tamil Nadu	74571	74537	67137	50551	55996
24	Telangana	23990	23613	21999	18661	20107
25	Tripura	718	741	816	470	547
26	Uttarakhand	1631	1571	1457	854	1091
27	Uttar Pradesh	27494	29664	28932	22410	24897
28	West Bengal	10091	11997	9757	8314	10454
29	Andaman & Nicobar Islands	263	260	207	145	97
30	Chandigarh	302	300	275	148	172
31	Dadra & Nagar Haveli	60	66	105	119	171
32	Daman & Diu	70	94	74		
33	Delhi	6604	6086	5152	3662	4273
34	Jammu & Kashmir	7419	7845	7532	5894	6972
35	Ladakh	NA	NA	NA	NA	242
36	Lakshadweep	1	3	1	1	6
37	Puducherry	1741	1727	1619	1019	1099
	Total	470975	469418	451361	348279	384448

Note: The data for the years 2017 to 2020 of Tamil Nadu is undergoing revision.